

of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1995, agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard so the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

I am directed to return herewith the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (viii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation (Vote on Account) Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ix) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation Bill, 1995 which was passed by the Lok Sabha at its sitting held on the 30th March, 1995 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

15.13 ½ hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table a copy each of the following four Bills which were passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 14th March, 1995.

1. The Industrial Development Bank of India (Amendment) Bill, 1995;
2. The Customs Tariff (Amendment) Bill, 1995;
3. The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1995; and
4. The Securities Laws (Amendment) Bill, 1995.